are undetaken; (v) State Government proposes to'open adult education centres, medical, and health care units for Devadasis in each\* district.

MAHARASHTRA: (i) Financial assistance of Rs. 10,000/- is given for the marriage of Devadasis or their daughters; (ii) There are vocational training centres and hostels for boys and girls of Devadasis in some places.

## जिला प्राथमिक शिक्षा कार्यक्रम को सहायता उपलब्ध कराने हेत् राष्ट्रीय अनुसंधान दल

1284. श्री अनन्तराय देवशंकर दवे: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या राष्ट्रीय शैक्षिक अनुसंघान तथा प्रशिक्षण परिषद ने जिला प्राथमिक शिक्षा कार्यक्रम को सहायता प्रदान करने हेतु एक राष्ट्रीय संसाधन दल का गठन किया हैं;
- (ख) यदि हां,तो राष्ट्रीय शैक्षिक अनुसंधान तथा प्रशिक्षण परिषद् द्वारा कितने जिलों को शैक्षणिक सहायता देने का विचार हैं;और
  - (ग) यदि हां,तो तत्संबंधी ब्यौरा क्या हैं?

## मानव संसाधन विकास मंत्रालय (शिक्षा विभाग में) राज्य मंत्री (डा.कृपासिंधु भोई): (ক) जी,हां।

(ख) और (ग) यह सहायता किसी विशेष राज्य अथवा जिले तक सीमित नहीं हैं बल्कि सम्पूर्ण कार्यक्रम के लिए हैं।

## Misuse of Funds Meant for Welfare Schemes

1285. SHRI PASUMPON THJ^KIRUTTINAN: Will the Minister of WELFARE be pleased to\*state:

- (a) whether it is a fact that some cases about misuse of funds meant for the poor, under various welfare schemes have been brought to the notice of Government;
  - (b) if so, the details thereof; and
- (c) the action taken/proposed to be taken by Government against the officials, etc. who have misused the funds thereof?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c) Ministry of Welfare is implementing a number of schemes/programmes for the welfare of the poor relating to Scheduled Castes, Scheduled Tribes, OBCs and Minorities through the State Government and also the NGOs. Complaints have been received regarding misuse of funds by NGOs receiving grant-inaid from this Ministry. The details of the complaints received during the last three years and the action taken thereon arc given in the enclosed statement, (see below)

After in-depth monitoring and discussion of various programmes of this Ministry particularly relating to Scheduled Castes and Scheduled Tribes, it has conic to the notice that funds released arc not being promptly and properly passed on to the implementing agencies and proper utilisation of the same is also not being ensured by some of the State Governments. For instance, it came to the notice in October, 1994 that Rajasthan SC and STs Finance and Development Cooperative Corporation advanced Rs. 20 crorcs meant for SC development to Rajasthan State Electricity Board. On receiving the information of diversion of Rs. 20 crorcs by Rajasthan SC STs Finance and Development Cooperative Corporation to Rajasthan State Electricity Board, further release of SCA to SCP for 94-95 to the State Government was stopped and the State Government was asked to clarify the position of utilisation of the funds. The State Government of Rajasthan confirmed that the State SC and STs FDCC had advanced the said amount to the State Electricity Board in April, 1994 and the Electricity Board returned said amount t». the Corporation in October, 1994. As per the latest information furnished by the State Government, the entire amount has now been utilised by the State SC and STs FDCC for the development of SCs.

Similarly, it came to the notice of the government that Bihar Government has